

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 34 of 2020**

**IN THE MATTER OF:**

**Anjana Sanghi & Ors.**

**...Appellants**

**Versus**

**Gireesh Kumar Sanghi & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Anirudh Wadhwa, Mr. Lakshya Kampani and  
Mr. Abhishek Iyer, Advocates.**

**For Respondent: Mr. Yogesh Jagia, Advocate for R-1toR-5 & R-9.**

**O R D E R**  
**(Virtual Mode)**

**18.08.2020** It is represented on behalf of R-1 to R-5 & R-9 by Mr. Yogesh Jagia, Learned Advocate states that earlier 'Reply-Affidavit' was filed. However, there were some typographical errors that had crept in, in the aforesaid 'Reply-Affidavit' of R-1 to R-5 and R-9. Hence, the Learned Counsel for the Respondent Nos. 1 to 5 and 9 seeks permission to file revised 'Reply-Affidavit'.

Accordingly, permission is granted to file revised 'Reply-Affidavit' before the office of Registry within two days from today, of course after serving the necessary copies to the other side.

There is no representation on behalf of Respondent Nos. 6 and 8 and the same is hereby recorded.

The Registry is directed to List the matter on **08<sup>th</sup> September, 2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**